

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

16. IA 1349/2024 In C.P. (IB)/228(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

MS. LAKSHMI GURUNG
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 19.04.2024**

NAME OF THE PARTIES: Prashant Jain
IN THE MATTER OF
Rajat Textiles
V/s
IRAA Clothing Private Limited

Section: 9, 12(2) of Insolvency and Bankruptcy Code, 2016

ORDER

IA No. 1349/2024:- Adv. Mily Ghoshal i/b Adv. Sneha Gupta appeared for the Applicant. This application has been filed by Resolution Professional seeking extension of CIRP period by 90 days with effect from 21.02.2024. It is submitted that CoC in its meeting held on 05.01.2024 have passed a resolution with 100% voting for the extension of 90 days.

Taking into account the facts and circumstances pointed out and mentioned in the application, this Bench deems it fit and proper to grant 90 days extension from 21.02.2024 to 21.05.2024. Accordingly, **IA No. 1349/2024** is **allowed and disposed of** in the aforesaid terms.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

19.04.2024
Sushil

Sd/-

LAKSHMI GURUNG
Member (Judicial)